

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RAIPUR TREASURE ISLAND PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAIPUR TREASURE ISLAND PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17 th July 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2006PTC163118
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Shop No. 118, 1st Floor V Mall, Thakur Complex Kandivali East Mumbai -101. Other address: Treasure Island, 6 th Floor, 11, Tukoganj Main Road, Indore- 452001
6.	Insolvency commencement date in respect of corporate debtor	Date of order 22-10-2019 Order Received on 08-11-2019
7.	Estimated date of closure of insolvency resolution process	06-05-2020 (180 days from order receipt date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Jhunjunwala IBBI/IPA-001/IP-P00647/2017-2018/ 11102
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai - 400049. email Jhunjunwala.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A51, Aashit Apartment, H B Gawde Marg, Juhu Koliwada, Mumbai - 49. cirp.rtipltd@gmail.com
11.	Last date for submission of claims	22-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Class: Allottees and/or other, if any
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Gajesh Labhchand Jain IBBI/IPA-001/IP-P-01697/2019 -2020/12588 2. Mr. Ravi Bagri IBBI/IPA-001/IP-P-00789/2017 -2018/11344 3. Mr. Sachin Rajendra Singhvi IBBI/IPA-001/IP-P-01289/2018 -2019/12066
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://ibbi.gov.in/ips-register/view-ip/1

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. Raipur Treasure Island Private Limited on 22-10-2019 (**order received on 08-11-2019**)

The creditors of M/S. Raipur Treasure Island Private Limited, are hereby called upon to submit their claims with proof on or before **22-11-2019** to the interim resolution professional at the address mentioned against entry No. 10.

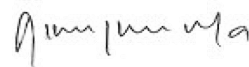
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class - Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 08-11-2019
Place: Mumbai

Name and Signature of Interim Resolution Professional



RAJESH JHUNJUNWALA
IBBI/IPA-001/IP-P00647/2017-2018/ 11102